

(e) If so, when the order was issued and the reasons why not implemented so far?

**THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI GIRIDHAR GOMANGO):** (a) Yes, Sir.

(b) A statement is attached.

(c) There were 1068 D.P. families at the site of Cooper's Camp. All excepting 471 families have been resettled. Out of remaining 471 families, 100 families are old and infirm and the West Bengal Government has been requested to admit these families in one of the P. L. Homes being run and managed by them. Regarding resettlement of 371 families, the ceiling of house building loans has been increased from Rs. 2000/- to Rs. 4500/- per family.

(d) The decision has to be implemented by the Government of West Bengal.

(e) Orders were issued to the State Government on 25-5-1982. The follow up action has not yet been reported by the State Government.

#### STATEMENT

Initially, following two demands were made by the Doles Banda Udbastu Sangram Committee, Cooper's Camp, Ranaghat district Nadia, West Bengal:—

(i) Doles may be released to the families whose doles were stopped; and

(ii) Loans may be given to these families as under:—

(a) House building Rs. 2000/- per family.

(b) Small trade loan Rs. 5000/- per family.

2. Later on, Smt. Rajindra Kumari Bajpai and other three Members of Parliament, sponsored the case of these D. P. families for consideration *vide* their letter dated 31st August, 1981, with the following demands:—

(i) Since the cost of building materials has gone up, the amount of

Rs. 2000/- for housing loan should be increased proportionately or standard houses should be constructed and handed over to them;

(ii) The industrial complex as per recommendation of the Review Committee should be made available so that these people will get employment or they may kindly be granted business loans of Rs. 10,000/- per family so that they can be self-employed in small trade etc.

(iii) Out of the 471 families, about 100 families are of old infirm and minors. They may be sent to P.L. camp for their subsistence.

3. Recently, following proposals have been made by Shri Manoranjan Bhakta, M.P., in his letter dated the 16th June, 1982, for the resettlement of these families:—

(a) All these migrant families should be paid house-building loan of Rs. 9,700/- as reported by the State Government considering the cost factor of constructions or houses may be constructed by the Government;

(b) Such families should be provided business loans of Rs. 10,000/- so that they can be economically settled;

(c) The R.I.C. factory situated in that place should be handed over to the cooperative organised for this purpose on lease basis which will generate employment.

#### Change in Guidelines for Dealership of LPG Reserved for Tribal people

4846. SHRI BHEEKHABHAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether he has received any representation for changing guidelines in issue of notices of dealerships of L.P.G. reserved for tribal people;

(b) whether it is a fact that tribals who belong to different sects and religions are

not regulated by law applicable to general category and scheduled caste category; and

(c) whether his Ministry has consulted Law Ministry before issuing advertisements of dealerships/distributorship in the Press?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) The question appears to be based on the premise that law and procedure applicable to general category and Scheduled Caste category, should also apply to Scheduled Tribes. If so, this is confirmed

(c) No, Sir.

भारतीय तेल भवन के विपणन विभाग के नैमित्तिक कर्मचारियों को स्थाई किया जाना

4847. श्री चन्द्रपाल शंलानी क्या प्रश्नकर्ता, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारतीय तेल भवन नई दिल्ली स्थित भारतीय तेल निगम (विपणन विभाग) में कार्य कर रहे कर्मचारियों को नियमित करने के लिए जून, 1981 में एक साक्षात्कार आयोजित किया गया था ;

(ख) यदि हां, तो कल कितने कर्मचारियों को नियमित किया गया और उन्हें कल नियमित किया गया है ;

(ग) क्या अनुसूचिन जातियों और अनुसूचित जनजातियों से सम्बद्ध कर्मचारियों को भी नियमित किया गया है ;

(घ) यदि नहीं, तो इसके क्या कारण हैं ;

(ङ) क्या यह भी सच है कि गैर अनुसूचित जाति के नैमित्तिक कर्मचारियों को चपरासी, हलासी और सिलेंडर दोबारा भरने में सहायक के पदों पर स्थाई किया गया है ;

(च) यदि हां, तो किन कारणों से अनुसूचित जाति/अनुसूचित जनजाति के नैमित्तिक कर्मचारियों को उपरोक्त पदों पर नियमित नहीं किया गया ; और

(छ) क्या उनकी तुलना में और इसके प्रभावित अनुसूचित जाति/अनुसूचित जनजाति के कर्मचारियों को बिना किसी और विलम्ब के भिगविन किया जाएगा?

प्रश्नकर्ता, रसायन और उर्वरक मंत्री (श्री पी. शिव शंकर): (क) जी, हां

(ख) 1981 में 8 तथा 1982 की प्रथम छमाही के दौरान 40 ।

(ग) जी, हां ।

(घ) उपरोक्त (ग) को देखते हुए प्रश्न नहीं उठता ।

(ङ) गैर-अनुसूचित जाति तथा अनुसूचित जाति दोनों से सम्बन्धित कुछ अक्सिक श्रमिकों को चपरासी हलासी तथा रिफ्यूजिन सहायक के पदों पर नियमित किया गया था ।

(च) उपरोक्त (ङ) को देखते हुए प्रश्न नहीं उठता ।

(छ) जो बाकी बचे हैं उन्हें जब भी पद रिक्त होंगे रोस्टर में आरक्षित प्वाइंटों के अनुसार तथा पैनल में शीर्ट क्रम के अनुसार नियमित किया जाएगा ।

Promotion and Posting of SC/ST Employee's in I.O.C./(MD), Northern Region

4848. SHRI CHANDRAPAL SHALANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some promotions were effected in Typist/Clerks' grade in 1981 in Indian Oil Corporation (MD) Northern Region;

(b) how many of them belong to Scheduled Caste and Scheduled Tribe community; and

(c) is it a fact that all SC & ST employees working in Regional Office, Indian Oil Bhawan were posted outside Delhi on promotion; and

(d) if so, the reasons why SC & ST employees posted outside Delhi and non SC & ST employees kept in Delhi itself on promotion?